

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 117(ND)14
CA. NO.

CORAM:

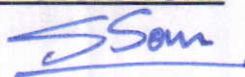
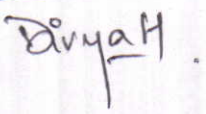
PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016**

**NAME OF THE COMPANY: M/s Mrs. Harleen Kaur Sethi V/s. M/s. P.S Sethi Management
Services Pvt. Ltd.**

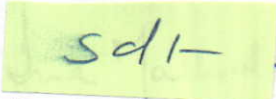
SECTION OF THE COMPANIES ACT: 397/398, 111

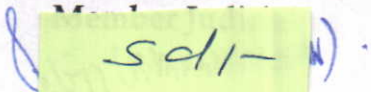
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Shriya Som	Advocate	Respondent	
2.	Divya Harchandani	Advocate (Proxy)	Petitioner	

ORDER

A request for adjournment is being made by the Id. Counsel for the respondent.
In this respect letter was also circulated. Id. Counsel for the petitioner has no objection
to the same.

2. To come up on 20.10.2016.


(Ina Malhotra)


(Sh. R. Vardharajan)
Member Judicial

At this stage, a request for change of date is being made by Id. Counsel for the
petitioner on the ground that the petitioner would not be available on 20.10.2016. Her
request letter is also countersigned by the respondent's counsel. Accordingly, the date is
changed to 26.10.2016.